COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 179 OF 2017

Dated: 24th October, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Odisha Power Transmission Corporation Limited

...Appellant(s)

Vs.

Tata Sponge Iron Limited & Anr.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Raj Kumar Mehta

Ms. Himanshi Andely

Counsel for the Respondent (s) : Mr. R.K. Patnaik

Mr. P.P. Mohanty Mr. Arnay Dash

Mr. Arnav Behera for R-1

Mr. Rutwik Panda

Mr. Anshu Malik for R-2

ORDER

Learned counsel for respondent No. 1 seeks four weeks more time to file reply. He may take steps to file the same on or before 22.11.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on <u>14.12.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt